

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 402
(To be answered on the 19th July 2018)

AIRCRAFT MAINTENANCE ENGINEERING INSTITUTES

402. SHRI ALOK SANJAR

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to enforce the Civil Aviation Rule 147;
- (b) if so, the details thereof along with the time by which said rule is likely to be enforced;
- (c) whether Aircraft Maintenance Engineering Institutes are getting adversely affected due to delay in enforcement of the said rule;
- (d) if so, the details of affected students thereof, State-wise and name-wise;
- (e) whether these institutes are not likely to enroll students this year; and
- (f) if so, the details thereof along with the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) & (b) Yes, Madam. DGCA has issued CAR 147 (Basic) dated 27.12.2017, which became effective from 1st March 2018.
 - (c) Out of 51 existing AME institutes approved as per Civil Aviation Requirement(CAR) Section 2, Series E, Part VIII, 38 institutes have submitted application for grant of approval as per new CAR 147(Basic).
 - (d) The students admitted by institutes in the year 2016 and 2017 will continue to undergo training till completion of 3 years training programme as per existing approval under CAR Section 2 Series E Part VIII.
 - (e) & (f) The institutes can admit students this year after obtaining approval under CAR 147(Basic).
